

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – V**

101. C.P. (IB)/11(MB)2021

CORAM:

SMT. ANURADHA SANJAY BHATIA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.12.2021**

Name of the Parties: SHAPOORJI PALLONJI AND COMPANY PRIVATE LIMITED

Vs.

MUMBAI METRO ONE PRIVATE LIMITED

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Akshata Timmapur, Ld. Counsel for the Petitioner present.
Ms. Raghavi sharma, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Petitioner submits that the matter is amicably settled and the settlement terms were executed between the parties therefore prayed for withdrawal of this Petition.
3. Accordingly, on the request made by the Petitioner for withdrawal of this Petition, the Petition is **dismissed as not pressed**.

ANURADHA SANJAY BHATIA
Member (Technical)

/NP/

SUCHITRA KANUPARTHI
Member (Judicial)